GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO-341
TO BE ANSWERED ON THE 04/02/2022

FARMERS' SUICIDE, COMPENSATION AND EFFECT OF FARM LAWS REPEAL

341 SHRI P. WILSON:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the data on farmers' suicide while protesting the three Farm Laws Act 20,21,22 of 2020 across the country and whether Government has any plans to pay compensation to the families of the deceased;
(b) whether the Farm Law Repeal Act 2021, Act no. 40 of 2021 passed in the Parliament on 29th November, 2021 does not deal about the agreements entered/acts done after the three principle Acts, Act 20,21,22 of 2020 and before the passing of the repeal Act, the steps taken for the said period; and
(c) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE
(SHRI NARENDRA SINGH TOMAR)

(a): No information regarding suicide by any farmer while protesting the three farm Acts is available with the Ministry of Agriculture & Farmers Welfare. Further, the subject of compensation etc. to the families of the deceased farmers in the farmers movement is with the concerned State Governments.

(b) to (c): The implementation of Farm Laws was stayed by the Hon'ble Supreme Court of India by passing an interim Order in January, 2021.The Farm Laws Repeal Bill, 2021 was passed by both houses of Parliament on 29.11.2021 repealing all the three Farm Laws. The agreements entered/ acts done after the three principal Acts and before passing of the Repeal Act will be governed by the relevant legal provisions.

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